

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 249/TT/2017**

- Subject** : Determination of transmission tariff from anticipated CODs to 31.3.2019 for Asset-I: Extension of 400/220 kV Sikar Sub-station with 1X500 MVA, 400/220kV auto transformer along with associated bays along with 2 nos. 220 kV line bays and Asset-II: Extension of 400/220 kV Mainpuri Sub-station with 1X500 MVA, 400/220/33 kV auto transformer and associated bays along with 2 nos. 220 kV line bays under “Augmentation of transformation capacity at Mainpuri and Sikar” in Northern Region for the 2014-19 tariff period.
- Date of Hearing** : 18.1.2018
- Coram** : Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Haryana Power Purchase Centre & 16 others
- Parties present** : Shri S.S. Raju, PGCIL  
Shri B.Das, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri A. Saxena, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri R.B. Sharma, Advocate, BRPL

**Record of Proceedings**

The representative of petitioner submitted that:-

- (a) As per the Investment Approval dated 11.3.2016, the instant assets are scheduled to be put under commercial operation on 11.3.2018. It was stated in the petition that Assets-I and II were anticipated to be commissioned on 15.9.2017 and 1.9.2017 respectively. However, Asset-I is now anticipated to be put into commercial operation on 30.3.2018 and part of Asset-II, i.e. ICT and the associated bays at Mainpuri Sub-station (Asset-II(A)) was put under



commercial operation and the line bays at Mainpuri Sub-station (Asset-II(B)) are now anticipated to be put under commercial operation on 1.2.2018.

(b) Against the total apportioned approved of ₹7648 lakh, the anticipated completion cost is ₹6104.86 lakh. Hence there is no cost over-run.

(c) Requested to allow the AFC under Regulation 7(7) of 2014 Tariff Regulations.

2. Learned counsel for BRPL submitted that they would reply in the matter.

3. The Commission observed that the information filed by the petitioner is incomplete and AFC under Regulation 7(7) of the 2014 Tariff Regulations will be allowed for inclusion in the PoC computation after the receipt of the information. The Commission directed the petitioner to file the following information, on affidavit by 16.2.2018 with a copy to the respondents:-

- (i) Status of COD of Asset-I and Asset –II (B);
- (ii) Actual COD alongwith RLDC certificate;
- (iii) Auditor's certificate based on actual COD alongwith revised tariff forms for final tariff;
- (iv) Supporting documents regarding declaration of commissioning of the assets;
- (v) In case of delay in COD of the assets, furnish reasons for the same;
- (v) Status of associated downstream lines and SLD;
- (vii) Documents in support of rate of interest, date of drawl and repayment schedules (as per Form-9C) of proposed loans deployed for all the assets. Furnish details in case there is any default in payment of interest on loan;
- (viii) In Form-4A (Statement of Capital Cost), indicate as per books of accounts (on accrual basis and on cash basis separately) for the assets. Also indicate in Form-4A the capital liability included in the gross block;
- (ix) The computation of interest during construction of the assets upto actual COD of the assets;
- (x) Details of IEDC incurred upto actual COD of the assets;



(xi) IEDC for the period of delay in commissioning of the assets (i.e. from the Scheduled COD to actual COD) alongwith liquidated damages recovered and recoverable, if any;

(xii) Statement of discharge of the Initial Spares during the period.

4. The Commission further directed to submit the editable soft copy in excel format with links for the information sought in point (ix) above by 16.2.2018.

5. The Commission directed the respondents to file their reply by 2.3.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 16.3.2018. The parties are directed to comply with above directions within the specified timeline.

6. The Commission further directed to list the petition on 20.3.2018.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

